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SLP(Crl.)No. 4117 OF 2002

ITEM No.49

Court No. 6

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4117/2002

(From the judgement and order dated 26/04/2002 in CRLA 1026/89
of The HIGH COURT OF M.P AT JABALPUR)

KARAN SINGH & ORS.

Petitioner (s)

VERSUS

STATE OF M.P.

Respondent (s)

(With Appln(s). for permission to place addl. documents on record)
(With appln.for bail & exemption from filing OT)

Date : 27/01/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr.Sushil Kumar,Sr.Adv.
Mr. Hari Shankar K.,Adv.

For Respondent (s) Mr.Prashant Kumar,Adv.
Ms. Kamakshi S. Mehlwal,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.....J
.SP2

On request of the respondent, adjourned for four
weeks.

.SP1

[Naresh Kumar]
Court Master

[VP Tyagi]
Court Master